

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Dheeraj Vs. State

FIR No. : 296/2016

PS : Paschim Vihar

U/s : 302/449/411/392/120B/34 IPC

23.05.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.
Mr. Rakesh Sharma, Ld. Counsel for applicant/accused.

Reply filed.

Ld. Counsel for applicant / accused submits that he is seeking interim bail in view of the guidelines of the minutes dated 18.05.2020 of the Hon'ble High Power Committee of Hon'ble High Court of Delhi.

Accordingly, let this application be placed before Ld. ASJ Sh. Vishal Singh today itself at 12:30 PM.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/23.05.2020

**IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI**

Samarjeet @ Vishal @ Bittu & etc. Vs. State
FIR No. : 634/15
PS : Janak Puri
U/s : 392/397/411/34 IPC

23.05.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State .
Mr. Gaurav Singhal, Ld. Counsel for applicant/accused.

Ld. Counsel for accused submits that main bail application is pending before Sh. Sunil Beniwal, Ld. ASJ, who happens to be on duty today. He requested that present record be transferred to the said Court.

At request, let the entire record be transferred to the Court of Sh. Sunil Beniwal, Ld. ASJ for 12:30 PM.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/23.05.2020

**IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI**

Tinimo Efere @ Wowo Vs. State

FIR No. : 33/18

PS : Crime Branch Prashant Vihar

U/s : 9/21/25A NDPS Act 471 IPC & 14 Foreigners Act

23.05.2020

**Present: Mr. Subhash Chauhan, Ld. Addl. PP for State .
Mr. Amit Sharma, Ld. Counsel for applicant/accused.**

Ld. Counsel for accused submits that main bail application is pending before Sh. Sunil Beniwal, Ld. ASJ, who happens to be on duty today. He requested that present record be transferred to the said Court.

At request, let the entire record be transferred to the Court of Sh. Sunil Beniwal, Ld. ASJ for 12:30 PM.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/23.05.2020

IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI

FIR No. 397/20

State Vs. Mayur Hindfuroo Salunkhe

P.S.: Patel Nagar

U/s : 420 IPC

23.05.2020

Present: Sh. Subhash Chauhan, Ld. Addl. PP for State.
Sh. Abdul Rehman, Ld. Counsel for the
applicant/accused.
IO PSI Neeraj from PS Patel Nagar.

PSI Neeraj submits that IO is in quarantine and he
is not able to assist the court. He requests for short
adjournment.

At the request of PSI Neeraj application is
adjourned for 03.06.2020.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
23.05.2020

IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI

FIR No. 243/2019
State Vs. Ravi Kumar Verma
P.S.: Khyala
U/s : 376 IPC & 6 POCSO Act

23.05.2020

Present: Sh. Subhash Chauhan, Ld. Addl. PP for State.
Sh. Alamine, Ld. Counsel for the applicant/accused.

No report has been filed by the IO neither complainant is present.

Let notice be issued to the IO as well as to the complainant to appear in person on the next date of hearing.

Put up for further proceedings on 29.05.2020.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
23.05.2020

IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI

FIR No. 419/2019

State Vs. Sandeep Nishad

P.S.: Mundka

U/s : 376/506 IPC

23.05.2020

Present: Sh. Subhash Chauhan, Ld. Addl. PP for State.
Sh. Punjeet Kumar, Ld. Counsel for the
applicant/accused.
Victim in person.

Victim is not carrying any identity proof nor the IO is
present to identify her.

Let notice be issued to the IO to remain present on
the next date of hearing.

Victim is also directed to remain present on the next
date of hearing along with her identity proof.

Put up for further proceedings on 01.06.2020.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
23.05.2020

**IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI**

**FIR No. 1322/15
State Vs. Ajay Kumar
P.S.: Punjabi Bagh
U/s : 377/323/506 IPC and 6 POCSO Act**

23.05.2020

Present: Sh. Subhash Chauhan, Ld. Addl. PP for State.
Sh. Chirag Khurana, Ld. Counsel for the
applicant/accused.
Sh. Vikrant Bhardwaj, Ld. Counsel for the victim.

Ld. Counsel for the victim submits that he has not been supplied with the copy of the bail application. Let the same be supplied through any electronic mode to the counsel for the complainant during the course of the day.

IO is directed to file the report with respect to facts as stated in para 7 and 10 of the application.

Put up on 30.05.2020.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
23.05.2020

**IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI**

FIR No. 115/18

State Vs. Pooja Etc.

P.S.: Miyanwali Nagar

U/s : 376/306/506/34 IPC and 6 of POCSO Act

23.05.2020

Present: Sh. Subhash Chauhan, Ld. Addl. PP for State.
Sh. Pankaj Verma, Ld. Counsel for the
applicant/accused.

Reply from Police Station received. However, no
notice has been issued to the complainant.

Let notice be issued to the complainant through IO
for **01.06.2020.**

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
23.05.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Akash @ Chotte Vs. State
FIR No. : 470/14
PS : Paschim Vihar West
U/s : 307/34 IPC

23.05.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State along with
ASI Bhagirath.
Mohd. Ilyas, Ld. Counsel for applicant/accused.

Ld. Counsel for accused submits that only address was to be verified and on earlier occasion the bail application was dismissed on this ground. IO has filed report wherein he has verified the address. This Court is unable to grant bail in the absence of previous involvement of the accused.

Let a report be called from concerned PS for 27.05.2020.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/23.05.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Sahabuddin Vs. State

FIR No. : 18/2017

PS : Moti Nagar

U/s : 302/201 IPC

23.05.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State .
Mr. Aman Khanna, Ld. Counsel for applicant/accused.

This is the bail application filed on behalf of accused Sahabuddin seeking interim bail for 45 days in view of the guidelines of the minutes dated 18.05.2020 of the Hon'ble High Power Committee of Hon'ble High Court of Delhi.

The application is not accompanied by certificate of good conduct neither the IO who has filed the report say anything about the previous involvement. Let a report be called from IO regarding previous involvement of the accused. Ld. Counsel for accused seeks time to place on record certificate of good conduct.

Put up on 29.05.2020 for further proceedings.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/23.05.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Bail Application No. : 1081
Pintu Verma Vs. State
FIR No. : 23/2018
PS : Punjabi Bagh
U/s : 323/506/370/342/376/120B/34 IPC

23.05.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State .
None for applicant/accused.
HC Satbir from PS Punjabi Bagh.

HC Satbir submits that particulars in the bail application has not been correctly mentioned. Accordingly, the bail application is dismissed. Liberty is granted to the accused to file a fresh bail application mentioning correct particulars.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/23.05.2020

FIR No : 612/18
PS: Tilak Nagar
STATE VS. Emeka Emmanuel
U/s 21/25 NDPS and 471 & 14 PG Foreigners Act

23.05.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.
Mr. Ravinder, Ld. Counsel for applicant / accused.

After hearing arguments Ld. Counsel for accused seeks liberty to withdraw the present bail application. Statement of the Ld. Counsel for the accused is recorded separately. In view of the statement the present bail application is dismissed as withdrawn. Copy of order be given Dasti to the Ld. Counsel for accused.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/23.05.2020

FIR No : 612/18
PS: Tilak Nagar
STATE VS. Emeka Emmanuel
U/s 21/25 NDPS and 14 PG Foreigners Act

Mr. Ravinder, Ld. Counsel for accused, Enrollment no. D/3185/2013.

Without Oath

I may be permitted to withdraw the present bail application.

RO&AC

(ANKUR JAIN)

ASJ(Special Fast Track Court)-01
West, THC, Delhi/23.05.2020

Emmanuel (adv)
D/3185/2013
Ph - 9818878984

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Lakhan Vs. State

FIR No. : 93/2020

PS : Paschim Vihar

U/s : 376/506 IPC

23.05.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.
Mr. Rajiv Mohan, Ld. Counsel for applicant/accused
through CISCO Webex.

Notice has not been issued to the complainant. Let the same be issued through IO. The complainant is at liberty to join the proceedings through CISCO Webex or if so desired may be physically present in court in person or through counsel. Copy of the order be sent to the IO through e-mail.

Put up on 28.05.2020.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/23.05.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Inder Shah Vs. State

FIR No. : 84/2020

PS : Paschim Vihar West

U/s : 354/451/323/379/506/34 IPC

23.05.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State .
SI Mahender in person.
Mr. Girish Kumar, Ld. Counsel for applicant/accused.

Ld. Counsel for accused submits that on ground of parity he may also be protected as the other three accused persons have been granted interim protection by order dated 19.05.2020.

Arguments heard.

File perused.

It is undisputed fact that other three accused persons have been granted interim protection vide order dated 19.05.2020. On the ground of parity the present accused is also granted interim protection. No coercive action be taken against the accused till NDOH. The accused shall get himself tested for COVID 19 and thereafter with the report join investigation on 03.06.2020 at 12 Noon. He shall also join investigation as and when further required by the IO. In case the accused persons do not join investigation a report shall be filed. The applicant / accused is directed to produce

-2-

his residential proof. Copy of order be given dasti. Copy of the order be given to the IO as well as to Ld. Counsel for applicant / accused.

Put up on 05.06.2020.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/23.05.2020

**IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI**

**FIR No. 128/2020
State Vs. Puneet
P.S.: Moti Nagar
U/s : 376/506/323 IPC**

23.05.2020

Present: Sh. Subhash Chauhan, Ld. Addl. PP for State.
Sh. Vinay Kumar Sharma, Ld. Counsel for the
applicant/accused.

This is an application seeking extension of interim
bail. The interim bail is to expire on 27.05.2020.

Report of the IO filed. As per the report of the IO
the report is yet to verify the documents.

The Hon'ble Delhi High Court vide order dated
09.05.2020 passed in Writ Petition Civil No. 3080/2020 Court
own its motion Vs. Govt. of NCT vide order dated 09.05.2020
has extended the interim bail till 15.06.2020. Accordingly, the
interim bail of the accused stands extended till 15.06.2020.

Application is disposed off. Copy of this order be
given dasti.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
23.05.2020

IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI

FIR No. 418/2016
Vivek Kumar Jha Vs. State
P.S.: Nangloi
U/s : 186/353/307/34/302 IPC

23.05.2020

The hearing of the present application took place through
CISCO webex meeting App.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for State.
Sh. Saurabh Rajput, Ld. Counsel for the
applicant/accused (through VC).

Reply has been filed.

This is an application seeking interim bail. In terms
of the minutes of meeting dated 18.05.2020 of High Power
Commission of Hon'ble High Court of Delhi let the present
application be placed before the court of Sh. Vishal Singh, Ld.
ASJ for 26.05.2020.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
23.05.2020

**IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI**

**FIR No. 393/2018
Vivek Vs. State
P.S.: Punjabi Bagh
U/s : 323/354D/509/307/34 IPC**

23.05.2020

Present: Sh. Subhash Chauhan, Ld. Addl. PP for State.
Sh. Vineet Jain, Ld. Counsel for the
applicant/accused.

This is an application seeking interim bail. In terms of the minutes of meeting dated 18.05.2020 of High Power Commission of Hon'ble High Court of Delhi let the present application be placed before the court of Sh. Vishal Singh, Ld. ASJ for 26.05.2020.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
23.05.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Ram Avtar @ Rama Vs. State

FIR No. : 18/14

PS : Special Cell

U/s : 20 NDPS Act

23.05.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State .
Mr. Akshay Bhandari, Ld. Counsel for applicant/accused
through CISCO Webex.

Arguments heard.

Put up for orders.

(ANKUR JAIN)

ASJ(Special Fast Track Court)-01
West, THC, Delhi/23.05.2020

12:35 PM

Brief facts of the case are that an information was developed by Special Cell through technical surveillance that one Ram Avtar @ Rama along with Girdhari @ Piddu would be coming to deliver big consignment of Heroin to one Sangeeta in Tilak Nagar market, after due compliance of Sec 42 NDPS Act a trap was laid, where at about 1:45 PM Ram Avtar and Girdhari @ Piddu came and handed over a bag containing 5,600 pudias of Heroin. One kilogram heroin was recovered from possession of Ram Avtar. During interrogation Ram Avtar further disclosed that he is in possession of 5 kg of heroin and at his instance the same were recovered. He

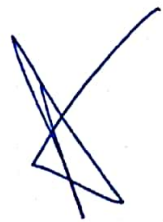
further disclosed that he had kept a big consignment at his house at Vishnu Garden. Ram Avtar also led to the recovery of about 10 kg of heroin and 15 kg of Phenobarbital. Ram Avtar also disclosed about the involvement of one Pankaj @ Bunty who was arrested from Rudrapur and disclosed that the supplier was one Sunny Jaiswal. Sunny Jaiswal was arrested who disclosed that he used to get supply of crude heroin from the applicant. Applicant was arrested and found to have involved in 5 other cases. After completion of investigation charge sheet was filed.

Ld. Counsel for accused request for bail on the ground that the wife of accused is suffering from Arthritis and is in extreme pain and agony.

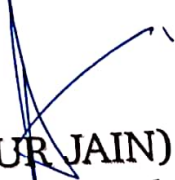
On the other hand, Ld. Addl. PP for State has opposed the bail application on the ground that 5 cases of similar nature are pending against the applicant / accused.

I have heard Ld. Counsel for accused as well as Ld. Addl. P. P. for State.

Without going into the merits of the case the only ground urge by the applicant is the medical condition of the wife. The documents stand verified by the IO. The Hon'ble Delhi High Court in somewhat similar circumstances in bail application no. 778/2020 on 22.04.2020 had granted interim bail to the applicant therein. Applicant in the present case was granted interim bail on 10.07.2015



which was not misused by him. Thus considering the facts and circumstances, applicant is granted interim bail for a period of two weeks from today on furnishing a personal bond in the sum of Rs. 50,000/- with one surety of the like amount to the satisfaction of Ld. Duty MM concerned. He is directed to surrender within 2 weeks from the date of his actual release. Application disposed off. Copy of the order be sent to the Ld. Counsel for applicant / accused. through e- mail.


(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/23.05.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI


Prince Kapoor Vs. State
FIR No. : 127/2020
PS : Rajouri Garden
U/s : 21/61/85 NDPS Act

23.05.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.
Mr. Ankur Bhalla; Ld. Counsel for applicant/accused
through CISCO Webex..

Arguments heard.

Put up for orders.


(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/23.05.2020

2:10 PM

Brief facts of the case are that 7.10 grams smack was recovered from the possession of accused and he was accordingly charge sheeted for committing an offence punishable U/s 21 NDPS Act. The applicant seeks interim bail on the ground that his wife was to be operated upon on 22.05.2020 but the fact that applicant is in JC the operation could not take place. Ld. Counsel for accused request for an interim bail on this ground.

On the other hand, Ld. Addl. PP for State has opposed the



bail application.

I have heard Ld. Counsel for accused as well as Ld. Addl.

P. P. for State.

The medical documents have been verified. Thus considering the facts and circumstances, applicant is granted interim bail for a period of 4 weeks from today on furnishing a personal bond in the sum of Rs. 25,000/- with one surety of the like amount to the satisfaction of Ld. Duty MM concerned. He is directed to surrender within 4 weeks from the date of his actual release. Application disposed off. Copy of the order be sent to the Ld. Counsel for applicant / accused through e- mail.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/23.05.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Manju Vs. State

FIR No. : 562/2018

PS : Punjabi Bagh

U/s : 376/120B/ 34 IPC r/w 6, 17 of POCSO Act

23.05.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State along with
SI Sumit.
Mr. Sanjay Kumar, Ld. Amicus Curiae for
applicant/accused.

Report filed. Arguments heard.

Put up for orders.


(ANKUR JAIN)

ASJ(Special Fast Track Court)-01
West, THC, Delhi/23.05.2020

12:25 PM

Brief facts of the case are that on 06.10.2018 a PCR call vide DD no. 68A was received in the PS and the prosecutrix along with her father met at the spot wherein statement of prosecutrix was recorded wherein she stated that one Pappu and her mother were having illicit relationship and her mother used to take her to the house of accused and about a year back she was raped by Pappu. The prosecutrix brought these fact to the notice of her mother but no action was taken by her mother against Pappu. It is further stated

that the applicant used to keep the prosecutrix with her while visiting the house of Pappu where Pappu started making forceful physical relation with her on regular basis. On the basis of her statement the present FIR was registered. Ld. Counsel for accused has argued that in her statement u/s 164 Cr.P.C. the prosecutrix has clearly stated that her mother has left the matrimonial home around a year back and was residing separately. It is argued that ingredient of the offence punishable U/s 376 & 120 B IPC are not made out. Therefore, accused should be admitted to regular bail.

On the other hand Ld. Addl. P. P. for State has argued that the allegations are serious in nature. Therefore accused does not deserve to the granted bail.

I have heard Ld. Counsel for accused as well as Ld. Addl. P. P. for State.

The allegations against the accused are serious in nature. As per statement of prosecutrix her mother remained silent and accused Pappu had raped her. It is immaterial that the mother was not residing with the prosecutrix and her husband. Thus applicant does not deserve any concession. Hence the present bail application stands dismissed.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/23.05.2020

IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI

FIR No. 28/2018
State Vs. Rishabh Verma @ Sunny
P.S.: Moti Nagar
U/s : 394/395/397/411/34 IPC and 25/54/59 Arms Act

23.05.2020

Present: Sh. Subhash Chauhan, Ld. Addl. PP for State.
Sh. Mohd. Ilyas, Ld. Counsel for the
applicant/accused.

Arguments heard. Put up for orders.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
23.05.2020

At 1:00 noon.

ORDER:-

The applicant seeks interim bail on the ground that his mother is suffering from heart disease and he being the sole bread earner deserves to be admitted to bail. During the course of arguments Ld. Counsel for the applicant has argued on the merits of the case particularly stating that the complainant and the other witness have failed to identify the applicant.

:2:

The brief facts of the case are that criminal law was set into motion on 31.01.2018 on the statement of Surender Nahata who stated that four persons were entered in the office and robbed him of Rs. 10,25,000/-.

Ld. Addl. PP for the state has opposed the bail application.

I have heard Ld. Counsel for the accused/applicant and Ld. Addl. PP for the State and perused the record.

On 04.05.2020 the bail application was filed by the accused, which after arguments was withdrawn. As per the reply a sum of Rs. 1,72,000/- was recovered from the accused, the motorcycle used in the crime was also recovered. Accused has refused to join the TIP proceedings. The accused/applicant has not placed on record the complete statement of Surender Nahata particularly his examination in chief. As per the report of the IO two public witnesses are yet to be examined. Thus, applicant is not entitled to regular bail. The medical documents does not make out the case to admit the accused on interim bail.



:3:

Application is dismissed. Copy be given dasti.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
23.05.2020

IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI

FIR No. 1375/2014
Pooja @ Rakhi Kapoor Vs. State
P.S.: Rajouri Garden
U/s : 302/201 IPC

23.05.2020

Present: Sh. Subhash Chauhan, Ld. Addl. PP for State.
Sh. R.D. Rana, Ld. Counsel for the
applicant/accused.
IO SI Rajender in person.

Arguments heard. Put up for orders.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
23.05.2020

At 2:15 pm.

ORDER:-

Perusal of the file shows that IO has categorically stated in the reply that applicant was given 30 major and minor punishments in jail due to her behaviour.

Let a report be called from the Jail Superintendent regarding the present conduct of the applicant/accused.

Put up for further proceedings on 28.05.2020.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
23.05.2020

IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI

FIR No. 389/19
State Vs. Mohd. Ikram @ Arif
P.S.: Punjabi Bagh
U/s : 302/34 IPC and 25/27 Arms Act

23.05.2020

Present: Sh. Subhash Chauhan, Ld. Addl. PP for State duly
assisted by Sh. Javed Alvi, Ld. Counsel for the
complainant.
Sh. Sunil Tomar, Ld. Counsel for the
applicant/accused.

Arguments heard. Put up for orders.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
23.05.2020

At 2:10 pm.
ORDER:-

The brief facts of the case are that applicant has
been charge sheeted for the murder of Salim Qureshi. Ld.
Counsel for the accused submits that interim bail be granted as
the wife of the accused is suffering from various diseases and
doctor has advised operation.

Ld. Addl. PP for the state has opposed the bail
application on the ground that accused is a hardened criminal
and is involved in 34 cases.

:2:

I have heard Ld. Counsel for the accused/applicant and Ld. Addl. PP for the State and perused the record.

The accused is a desperate criminal there are 34 cases registered against him. Accused even intimidated the prime witness of the present case for which an FIR was registered. No ground for interim bail is made out. The grounds pleaded in the application are with respect to the medical condition of the wife. 3 OPD prescriptions have been placed on record which are of the same date. The first two are of Nazar Charitable hospital and do not bear the signatures or stamp of the doctor concerned. Nothing can be made out from both these OPD prescriptions. With respect of the 3rd prescription of the even date it only prescribes ECO and the doctor had advised blood pressure medicines. Thus, considering the facts and circumstances and the allegations against the accused, no ground to grant bail is made out. Application stands dismissed. Copy of this order be given dasti.

(Ankur Jain)
ASJ, (SFTC-01) THC(West), Delhi
23.05.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Abhishek Vs. State
FIR No. : 1763/15
PS : Rajouri Garden
U/s : 302/201 IPC

23.05.2020

The case was to be taken up through VC.

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State .
None for applicant/ accused.

Ahlmad of this Court has informed the undersigned that reply has not been received from the concerned PS. Let the same be called for. Ahlmad further submits that he had spoken to the counsel on the mobile number provided in the bail application and he has no objection in case the application is adjourned.

Put up on 26.05.2020. Let a report be called from the PS.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/23.05.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Deepak Kumar Vs. State
FIR No. : 334/19
PS : Nangloi
U/s : 328/376D/384/34/506 IPC

23.05.2020

The case was to be taken up through VC.

Present: Mr. Subhash Chauhan, Ld. Adl. PP for State .
None for applicant/ accused.

Ahlmad of this Court has informed the undersigned that reply has not been received from the concerned PS. Let the same be called for. Ahlmad further submits that he had spoken to the counsel on the mobile number provided in the bail application and he has no objection in case the application is adjourned.

Put up on 28.05.2020. Let a report be called from the PS.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/23.05.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Prince Dixit @ Vikram & Ors. Vs. State
FIR No. : 108/2019
PS : Paschim Vihar West
U/s : 302/201/380/411/120B/34 IPC

23.05.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State .
Mr. S. K. Tiwari, Ld. Counsel for applicant/accused.
ASI Rajender Kumar in person.

ASI Rajender Kumar submits that documents which were handed over are yet to be verified as the hospital is situated in Bihar. He seeks some time.

At request, put up on 28.05.2020.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/23.05.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Prince Dixit @ Vikram & Ors. Vs. State
FIR No. : 109/2019
PS : Paschim Vihar West
U/s : 302/201/380/411/120B/34 IPC

23.05.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State .
Mr. S. K. Tiwari, Ld. Counsel for applicant/accused.
ASI Rajender Kumar in person.

ASI Rajender Kumar submits that documents which were
handed over are yet to be verified as the hospital is situated in Bihar.
He seeks some time.

At request, put up on 28.05.2020.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/23.05.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Bail application no. 1090
Mohd. Guddu Vs. State
FIR No. : 124/2020
PS : Rajouri Garden
U/s : 307/336/120B/34 IPC & 25/27 Arms Act

23.05.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State .
SI Rajender Dhaka in person.
Mr. Jai Singh Yadav, Ld. Counsel for applicant/accused.

Arguments heard.

Put up for orders.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/23.05.2020

12:15 PM

Brief facts of the complaint are that on the complaint of Brijesh @ Sonu the present FIR was registered wherein he alleged that he works with SIKKA Properties on commission basis. The office was closed as the owner namely Bhushan Sikka was also in Delhi at around 5:30 PM he received a call from one of his neighbour namely Rajat Kamlani who informed him that bullets have been fired on the shop. When he reached his office he found three bullet shots on the office window. On his complaint FIR U/s 336 IPC & 25/27 Arms Act

was registered. Ld. Counsel for applicant / accused has argued that even if the incident is presumed to be true no ingredients of the offence punishable U/s 307 IPC is attracted.

On the other hand Ld. Addl. P. P. for State has argued that he is the main conspirator and under the conspiracy the mobile video of the incident was made in order to extort the money.

I have heard Ld. Counsel for applicant / accused as well as Ld. Addl. P. P. for State.

Accused is in JC since 12.05.2020. None was injured. Initially, the FIR was registered U/s 336 & 25 Arms Act. The report of the IO is silent as to when the offence U/s 307 IPC was added and the reason thereof. As per the report of IO Mohd. Guddu was arrested pursuant to the disclosure statement of co-accused Aniket @ Vishal. Considering the facts and circumstances of the case accused is admitted to bail on his furnishing personal bond of Rs. 50,000/- with one surety of like amount to the satisfaction of Ld. Duty MM.

(ANKUR JAIN)

ASJ(Special Fast Track Court)-01
West, THC, Delhi/23.05.2020